



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ११, अंक ४८(७)]

बुधवार, डिसेंबर ३१, २०२५/पौष १०, शके १९४७

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असाधारण क्रमांक १२३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Amendment) Act, 2025 (Mah. Act No. LVIII of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,

Draftsman-cum-Joint Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. LVIII OF 2025.

(First published after having received the assent of the Government in the "Maharashtra Government Gazette", on the 31st December 2025).

An Act further to amend the Maharashtra Public Universities Act, 2016.

Mah.  
VI of  
2017.

WHEREAS, it is expedient further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Public Universities Short title. (Amendment) Act, 2025.

Mah.  
VI of  
2017.

2. In section 8 of the Maharashtra Public Universities Act, 2016 (hereinafter referred to as "the principal Act"), for sub-section (6), the following sub-section shall be substituted, namely :—

Amendment of section 8 of Mah. VI of 2017.

“(6) The State Government through any officer not below the rank of Deputy Secretary to the State Government shall have the right to cause inspection of an affiliated, conducted, or autonomous college, recognized institution or university.”

Amendment  
of section 18  
of Mah. VI of  
2017.

**3.** In section 18 of the principal Act, for sub-section (5), the following sub-section shall be substituted, namely :—

“(5) Appointment of the Finance and Accounts Officer shall be for a term of five years or till he attains the age of superannuation whichever is earlier and he shall be eligible for re-appointment by selection on the recommendation of a selection committee constituted for the purpose, for only one more term of five years in the university in which he is serving.”

Amendment  
of section 71  
of Mah. VI of  
2017.

**4.** In section 71 of the principal Act, in clause (21), for the words, bracket and figure, “sub-section (7)”, the words, brackets and figures, “sub-sections (6) and (7)” shall be substituted.

Amendment  
of section 77  
of Mah. VI of  
2017.

**5.** In section 77 of the principal Act, in sub-section (1), after clause (b), the following clause shall be inserted, namely :—

“(b-i) to modify from time to time the comprehensive perspective plan ; ”.

Amendment  
of section 98  
of Mah. VI of  
2017.

**6.** In section 98 of the principal Act,—

(1) in sub-section (1), the words “, in respect of such items where individual cost of each item exceeds rupees ten lakhs at a time ” shall be deleted ;

(2) for sub-section (6), the following sub-section shall be substituted, namely :—

“(6) All matters pertaining to all purchases of the University shall be, as prescribed by the Uniform Statutes.” ;

(3) in sub-section (7), for the words “ the Statutes ” the words “ the Uniform Statutes ” shall be substituted.

Amendment  
of section 100  
of Mah. VI of  
2017.

**7.** In section 100 of the principal Act, in sub-section (5), for clause (e), the following clause shall be substituted, namely :—

“(e) prepare a panel of ten to twelve Architects and other specialized consultants, project management consultants, structural consultants, executing agencies of proven experience and merit for the university works and get the same approved by Management Council ; ”.

8. In section 135 of the principal Act, in sub-section (1), for the words “ the Maharashtra Universities Account Code ” the words “ the Maharashtra Universities Finance and Account Code ” shall be substituted. Amendment of section 135 of Mah. VI of 2017.

9. In Schedule B appended to the principal Act, in PART-II, the following entry shall be added, namely :— Amendment of Schedule B of Mah. VI of 2017.

“ 1. Warana University, Warananagar, Kolhapur.	Tatyasaheb Kore Institute of Engineering and Technology, Warananagar, Kolhapur.	(1) Yashvantrao Chavan Warana College, Warananagar, Kolhapur ; and (2) Tatyasaheb Kore College of Pharmacy, Warananagar, Kolhapur.”.
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